

**LEGISLATIVE ASSEMBLY SECRETARIAT
NATIONAL CAPITAL TERRITORY OF DELHI
BULLETIN PART-II**

(General information relating to legislative and other matters)

Tuesday, 29 May, 2018/ 08, Jyeshtha, 1940 (Saka)

No. 130

**Sub: REGARDING RELEASE OF FUND UNDER MLALAD SCHEME-
SUBMISSION OF PROPOSALS**

Hon'ble Members may please find enclosed a letter dated 16/05/2018, on the subject cited above, received from Special Secretary, Urban Development Department vide which it is requested that the work estimates/proposals under MLALAD Scheme by the Executing Agencies may be submitted strictly on the lines given in the letter alongwith the complete details/documents to avoid any delay in examination/process of the work estimate/proposals.

**C. Velmurugan
Secretary**

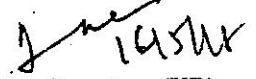
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details/documents in future under MLALAD Scheme to avoid any delay in examination/process of the work estimate/proposals:-

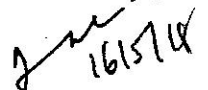
- i) Estimate should be submitted through a covering letter with the approval of the Competent Authority/HOD alongwith the recommendation letter (in original) of Hon'ble MLA.
- ii) Complete Estimates with all enclosures should be prepared as per the CPWD Work Manual 2014 and as per DSR 2014 in complete adherence to order No. F. 8/2/2007-AC/CD-01295543/2014-15/Exp-4/667-796 dated 10.09.2014 or any other latest order, if any, of Finance Department, GNCTD on the subject matter.
- iii) Details of measurement, analysis of rates and history sheets/report etc. shall also be submitted alongwith the estimates in CPWD proforma.
- iv) The Executing Agency should prepare separate estimates for each work(Multiple/different works may not be merged).
- v) All pages of the work estimates, abstract of cost/details of measurement alongwith location & layout plan, check list and format of the proposal (in original) shall be duly filled in up properly and signed by the competent authority/Executing Engineer of the concerned agency/department/Corporation with stamp & telephone no.
- vi) The registration no. of the colony is to be mentioned in the check list, if the proposed work is under un-authorized or regularized un-authorized colony.
- vii) RTGS/Bank Details like name of the Account, Account no. Name of Bank & branch, IFSC and MICR code should be clearly mentioned in block letters and duly signed by the competent authority.
- viii) The Executing Agency should specifically mention the Serial No. of the list of permissible items of works or orders issued by UD Department under MLALAD Scheme under which the proposed work is covered
- ix) All cuttings on any page of estimates or its enclosures shall be attested by the estimate approving authority.
- x) A certificate shall be given that the Estimate has been approved by the concerned competent authority with name and designation of the approving authority.

Yours faithfully,


Spl. Secretary (UD)
Dated: 16/05/18

F. No.18B(198)/UD/MLALADS/2017-18/ 3326-3350
Copy for information to:

1. The OSD to Hon'ble Minister for Urban Development, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
2. The Secretary to the Hon'ble Speaker, Delhi Vidhan Sabha with the request to inform all the Hon'ble Members of Legislative Assembly.
3. PS to Pr. Secretary, Urban Development, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
4. Controller. Of Accounts (UD), Urban Development, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
5. Guard File.


Spl. Secretary (UD)